

(2020) 01 DEL CK 0253

In the Delhi High Court

Case No : Criminal Writ Petition No. 81 Of 2020, Criminal Miscellaneous
Application No. 518, 519 Of 2020

Mohd. Tohid & Ors

APPELLANT

Vs

State & Anr.

RESPONDENT

Date of Decision : 14-01-2020

Acts Referred:

Indian Penal Code, 1860 — Section 34, 498A
Code Of Criminal Procedure, 1973 — Section 482
Dowry Prohibition Act, 1961 — Section 4

Citation : (2020) 01 DEL CK 0253

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Sanjay Kumar, Ranbir Singh Kundu, Shivam Saharon, Hitesh Vali

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

The petitioners have filed the present petition under Section 482 of the Code of Criminal Procedure, 1973 for quashing of FIR No. 0569/2016, under sections 498A/34 of the Indian Penal Code, 1860 and Section 4 of Dowry Prohibition Act 1961, registered at P.S.: New Usmanpur and the proceedings emanating therefrom.

The petitioners and respondent no.2 have submitted that they have settled their disputes vide Settlement Deed dated 10.11.2019.

Respondent no.2, who is present in Court, has reiterated the aforesaid facts and submitted that they have amicably settled their dispute. Respondent no.2 further submitted that she has no objection to the FIR being quashed and the petition being allowed.

The Investigating Officer, who is present in Court, has identified the petitioners as well as respondent no.2.

In view of the above settlement arrived at between the parties, this Court is of the view that no fruitful purpose would be served in keeping the parties entangled in the criminal proceedings. Accordingly, in the interest of justice, FIR No. 0569/2016, under sections 498A/34 of the IPC and Section 4 of Dowry Prohibition Act 1961, registered at P.S.: New Usmanpur and the proceedings emanating therefrom are quashed.

Petition alongwith pending application is disposed of accordingly